

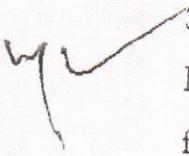
Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Jammu, the 10th June, 2020

S.O -190 Whereas, on 27-11-2019 Police Post Delina Baramulla received reliable information that three miscreants in a white colored Maruti Alto 800 were threatening applicants who were depositing their applications for recruitment in Railways Security as SPO at Railway Station Baramulla; and

2. Whereas, Police Baramulla intercepted the vehicle at Juhama and arrested the three miscreants namely Saqlain Mushtaq Bhat S/O Mushtaq Ahmad Bhat R/O Ferozpora Rafiabab (Driver), Basit Ahmad Mir S/O Sonallah Mir R/O Hadipora Watergam (3) Bahaar Nabi Mir S/O Gh. Nabi Mir R/O Ferozpora Rafiabab travelling in the car bearing registration No. JK05F-1511; and

 3. Whereas, during personal search of accused Basit Ahmad Mir and Bahaar Nabi Mir two Chinese Hand Grenades were recovered from their possession; and

4. Whereas, a Case FIR No. 185/2019 U/S 7/275 IA Act, 23/39 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Baramulla and investigation was taken up; and

5. Whereas, during the course of investigation site plan of place of occurrence and seizure memo of recovered two hand grenades were prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161 & 164-A Cr.PC; and

6. Whereas, during the further investigation it was revealed that these three accused persons were affiliated with the LeT outfit and had received two grenades from one active terrorist namely Sajad Mir @ Haider S/O Gh. Qadir Mir R/O Brath Kalan Sopore; and

7. Whereas, the accused were found to be involved in providing logistic support to the terrorists in arranging transport for their movement and also it was revealed that the accused were working under the influence of the active terrorist namely Sajad Mir @ Haider; and

8. Whereas, during investigation it came to fore that the above three accused persons had been threatening the applicants at Baramulla Railway Station who had assembled for depositing their application forms for the purpose of recruitment as SPO in Railway Police; and

9. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the following accused

persons for commission of offences punishable Under Section 23,39 of Unlawful Activities (Prevention) Act, 1967-

S.No	Name of Accused	Offence
1	Saqlain Mushtaq Bhat S/O Mushtaq Ahmad Bhat R/O Ferozpora Rafiabad.	23,39 ULA (P) Act
2	Basit Ahmad Mir S/O Sonaullah Mir R/O Hadipora Watergam.	
3	Bahaar Nabi Mir S/O Gh. Nabi Mir R/O Ferozpora Rafiabad.	
4	Sajad Ahmad Mir @ Haider S/O Gh. Qadir Mir R/O Brath kalan Sopore (Absconding)	

10. Whereas, accused Sajad Ahmad Mir @ Haider is absconding and proceedings U/S 512 Cr.PC have been initiated against him; and

11. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused; and

12. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the

above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence under section 23,39 of Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 185/2019 of Police Station Baramulla.

By order of the Government of Jammu & Kashmir.

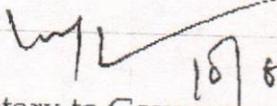
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros-4/S/2020

Dated:- 18-06-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.